



2025:DHC:8597-DB



\$~38

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 7779/2024**  
**SMT GOPI CHHETRI** ....Petitioner

Through: Mr. Sarvesh Rai, Adv.

versus

**UNION OF INDIA & ANR.** .....Respondents  
Through: Mr. Tanveer Ahmed Ansari,  
SPC, Mr. Hilal Haider, GP with Ms. Neha  
Tiwari, Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

% **ORDER(ORAL)**  
**24.09.2025**

**C. HARI SHANKAR, J.**

1. Learned Counsel for the petitioner appears and submits on instructions that she seeks to withdraw the petition as petitioner has been granted the relief sought in the petition.

2. The petition is disposed of as withdrawn.

**C. HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**SEPTEMBER 24, 2025/AT**